

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH**

C.P. No. 112/241-242/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.11.2018**

Name of the Company: Harshal Dubal & Anr.
V/s.

White River Corporation pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the companies Act.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

Urgent Circulation

Advocate Mr. Pranjal Buch is present Petitioner moves an application for urgent circulation under Section 241-242 of the Companies Act.

The case is taken up on board on being mention for urgent circulation, the same is allowed and the Applicant as well as Registry is directed to registered the case number.

List the matter alongwith connected matter on 09.01.2018.


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 26th November, 2018.